



\$~8, 9, 10, 13, 14, 15, 19, 24 to 56

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 766/2015, W.P.(C) 767/2015, W.P.(C) 2212/2015, W.P.(C) 10420/2015, W.P.(C) 669/2016, W.P.(C) 8349/2016, W.P.(C) 11397/2022, W.P.(C) 6530/2015, W.P.(C) 9917/2015, W.P.(C) 10136/2015, W.P.(C) 9989/2015, W.P.(C) 9971/2015, W.P.(C) 10088/2015, W.P.(C) 10165/2015 and CM APPL. 25083/2015, W.P.(C) 10189/2015, W.P.(C) 10193/2015 and CM APPL. 25158/2015, W.P.(C) 10194/2015, W.P.(C) 10221/2015, W.P.(C) 10225/2015 and CM APPL. 25349/2015, W.P.(C) 10406/2015 and CM APPL. 26026/2015, W.P.(C) 10435/2015 and CM APPL. 26175/2015, W.P.(C) 10440/2015, W.P.(C) 10497/2015, W.P.(C) 10501/2015, W.P.(C)10503/2015, W.P.(C) 10622/2015, W.P.(C) 10668/2015, W.P.(C) 11339/2015 and CM APPL. 29783/2015, W.P.(C) 11341/2015 and CM APPL. 29789/2015, W.P.(C) 11368/2015, W.P.(C) 11464/2015, W.P.(C) 11649/2015, W.P.(C) 163/2016, W.P.(C) 164/2016, W.P.(C) 491/2016, W.P.(C) 3861/2016, W.P.(C) 6234/2016, W.P.(C) 105/2017, W.P.(C) 7025/2017 and CM APPL. 29181/2017, W.P.(C) 7041/2017 and CM APPL. 29228/2017**

Present:- Mr. N.S. Dalal, Adv. with Mr. Rishi Raj Sharma and Mr. Gaurav Kr. Arya, Adv. for Petitioner in Item Nos.8 & 9.
Mr. Rajiv Kumar Ghawana, Adv. with Mr. Siddharth Khattar, Mr. Nilaksh Sharma and Mr. Akash Jain, Advs. for Petitioners in Item No. 10.
Ms. Deepika V. Marwaha, Sr. Adv. with Ms. Worthing Kasar and Ms. Raunika Johar, Advs. for Petitioner in Item Nos. 13, 38 and 56.
Ms. Worthing Kasar and Ms. Raunika Johar, Advs. for Petitioner in Item Nos. 14, 24 to 37, 39 to 47, 49 to 52 and 54 to 55.
Mr. Vishal Maan, Adv. with Mr. Kartik Dabas, Adv. for Petitioner in Item No.15.
Ms. Maumita Mondal, Adv. for Petitioner in Item No.19.

Mr. Sanjay Poddar, Sr. Adv. with Ms. Manika Tripathy,



Standing Counsel, Mr. Ashutosh Kaushik and Mr. Aishwary Jaiswal, Advs. for DDA in Item Nos. 8, 15, 24, 34, 38, 41, 44, 45, 46, 48, 49, 50, 51, 53.

Mr. Prashant Diwan, Adv. for R-1 in Item No.8.

Mr. Sanjay Kumar Pathak, Standing Counsel with Mr. Mayank Arora, Ms. Nidhi Thakur, Advs. for R-1 &2 in Item No.9.

Mr. Sanjay Poddar, Sr. Adv. with Mr. Nitin Mishra Mr. Govind Kumar, Mr. Saksham Kaushik, Advs. for DDA in Item No.9.

Mr. Sanjay Poddar, Sr. Adv. with Mr. Nitin Mishra and Mr. Govind Kumar and Saksham Kaushik, Advs. for DDA in Item No.10.

Mr. Sanjay Kumar Pathak, Standing Counsel with Mr. Mayank Arora and Ms. Nidhi Thakur, Advs. for R-1&2 in Item No.10.

Ms. Shobhana Takiar, Standing Counsel with Mr. Kuljeet Singh, Advs. for DDA in Item No.13.

Mr. Sanjay Kumar Pathak, Standing Counsel with Mr. Mayank Arora and Ms. Nidhi Thakur, Adv. for R-1&2 in Item Nos. 14, 15, 19, 27, 30, 38, 40, 43, 45, 48, 50, 52, 54, 55, 56.

Mr. Biraja Mahapatra, Adv. for R/L&B in Item No. 24, 25, 28, 29, 30, 33, 34, 35, 36, 39, 41, 42, 44, 49 and 51.

Mr. Nitin Mishra, Adv. for DDA in Item Nos. 25, 26, 27, 30, 31, 33, 36, 37, 38, 39, 40, 42, 43, 47, 55.

Mr. Sanjay Poddar, Sr. Adv. with Mr. Nitin Mishra, Mr. Govind Kumar and Mr. Saksham Kaushik, Advs. for DDA in Item Nos. 26 & 27.

Mr. Rajneesh Kumar Sharma, Adv. for Respondent LAC/L&B in Item No. 26.

Ms. Shobhana Takiar, Standing Counsel with Mr. Kuljeet Singh, Adv. for DDA in Item Nos.28 and 35.

Ms. Niharika Ahluwalia, Adv. with Ms. Sonakshi Chaturvedi, Adv. for DDA in Item No. 32.

Ms. Rashmi Malhotra, Adv. in item No.35.

Mr. Naushad Ahmad Khan, Adv. with Ms. Supriya Malik,



Mr. Akshit Tyagi, Advs. R-LAC in Item No. 37 and 53.
Mr. Arun Birbal, Adv. with Mr. Sanjay Singh, Adv. for
DDA in Item No. 52.
Mr. Kunal Sharma, Adv. with Mr. Adhirath Chaudhary,
Adv. for DDA in Item No. 55 and 56.

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

28.02.2024

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1. Learned counsel appearing for the petitioners submit that there is another batch of writ petitions which is likely to be listed for hearing before the Supreme Court on 06.03.2024. It is stated that the decision in the said batch of writ petitions may have a bearing on the present writ petitions and request that the hearing in the present petitions be adjourned.
2. The hearing is, accordingly, adjourned. However, it is clarified that the present petitions would be heard on the current state of law on the next date of hearing.
3. Accordingly, list on 14.05.2024.

CM APPL. 12093/2024 in W.P.(C) 2212/2015

4. For the reasons stated in the application, the same is allowed.
5. The application is disposed of.

VIBHU BAKHRU, J

TARA VITASTA GANJU, J

FEBRUARY 28, 2024/SA